

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 764/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.06.2020**

Name of the Company: Do Well Moulds
V/s
Manpasand Beverages Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

ORDER

(Through Video Conferencing)

Mr. Harjot Singh, Learned Lawyer, appeared on behalf of the Petitioner.

Mr. Vishal Dave, Learned Lawyer, appeared on behalf of the Respondent.

The learned lawyer for the petitioner is pressing hard for hearing the case, as the matter is pending since 2019. Moreover, sufficient opportunities have been granted to the respondent to file reply. Their right to file reply is closed on 10.06.2020. On the other hand, Mr. Vishal Dave, learned lawyer for the respondent is pressing hard to allow him to file reply, when the right is already closed. Till today no reply is filed or any affidavit. Under such circumstances, it is difficult to adjourn the case. However, the learned lawyer for the respondent is pressing hard to adjourn the case with some cost.

List the matter for final hearing on 10.07.2020



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**

Dated this the 29th day of June, 2020



**MANORAMA KUMARI
MEMBER (JUDICIAL)**